

**IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCH 'A' : NEW DELHI
(Through Video Conferencing)**

**BEFORE SHRI G.S. PANNU, VICE PRESIDENT AND
MS. MADHUMITA ROY, JUDICIAL MEMBER**

**ITA Nos.6768/Del/2019 & 6769/Del/2019
Assessment Years : 2013-14 & 2014-15**

**M/s Iqbal Impex Pvt.Ltd.,
18/20, WEA, Karol Bagh,
New Delhi – 110 005.
PAN : AABCI3743C.
(Appellant)**

**Vs. Deputy Commissioner of
Income Ta,
Circle-11(1),
New Delhi.
(Respondent)**

Appellant by : None.
Respondent by : Shri M. Baranwal, Senior DR.

Date of hearing : **26.11.2020**
Date of pronouncement : **26.11.2020**

ORDER

PER G.S. PANNU, VP :

These appeals by the assessee for the assessment years 2013-14 and 2014-15 are directed against the order of learned CIT(A)-22, New Delhi dated 15th July, 2019.

2. Nobody appeared on behalf of the assessee at the time of Virtual Hearing before us. The assessee, vide letter dated 18th November, 2020 has requested for withdrawal of the appeals filed by it and stated that the assessee has opted to settle the dispute relating to the tax arrears for the assessment years under consideration under the Vivad Se Vishwas Scheme, 2020. Certificates to this effect under Section 5(1) of The Direct Tax Vivad Se Vishwas Act, 2020 have also been filed.

3. Learned Senior DR has no objection.

4. In view of the above, we accept the request of the assessee for withdrawal of the appeals.

5. In the result, the appeals of the assessee are dismissed as withdrawn.

Above decision was announced on conclusion of Virtual Hearing on 26th November, 2020.

Sd/-

**(MADHUMITA ROY)
JUDICIAL MEMBER**

Sd/-

**(G.S. PANNU)
VICE PRESIDENT**

VK.

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1. Appellant
2. Respondent
3. CIT
4. CIT(A)
5. DR, ITAT

Assistant Registrar